

CJ & SVSJ:

02.06.2020

(through video conferencing)

W.P.SUO MOTU- PIL

A member of the Bar (Smt. Vaishali Hegde, Advocate and Mediator) has addressed a letter dated 29th May 2020 to one of us (Chief Justice) in which it is pointed out that the shanties/huts of the workers in Sunday Bazaar in the capital city of Bengaluru were set on fire as a result of which, many poor migrant workers lost their shelter. The contention is their fundamental rights under Article 21 of the Constitution of India have been violated.

We direct the Registrar General to initiate *suo motu* proceedings of a writ petition in the nature of a public interest litigation on the basis of the letter dated 29th May 2020 to which, State of Karnataka and Bruhat Bengaluru Mahanagara Palike (for short 'BBMP') shall be impleaded as respondents. After the petition is filed and registered, the same shall be listed on 11th June 2020.

The Registrar General will provide a soft copy of the *suo motu* petition and its annexures along with the order passed by this Court today through email to the office of the learned Advocate General to enable the State of Karnataka to respond.

The Registrar General will also forward a soft copy of the *suo motu* petition and its annexures along with the order passed by this Court today intimating the date of hearing at the official email ID of BBMP published on its website.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

bkv